

SUPREME COURT OF INDIA

K. Naina Mohamed

Vs.

S. Mohd. Mohideen

(G. B. Pattanaik and U. C. Banerjee JJ.)

25.02.2000

ORDER

The Text below is only a summarized version of the order pronounced

It was held that High Court exceeded its jurisdiction conferred under section 115 of CPC by comparing the merits and demerits of the individual candidates and by concluding respondent as better candidate for being appointed as a member of trust representing the third branch.